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ITEM NO.2

COURT NO.11

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.121 in T.P.(C) No.749 of 2009

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

G.S.G.BUILDERS & INFRASTR.LTD.& ORS.
(For directions and office report)

Respondent(s)

Date: 10/03/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mrs. Anil Katiyar,Adv.

For Respondent(s)

Mr. Ajay Bhargava,Adv.
Ms. Vanita Bhargava,Adv.
Ms. Priyambada Mishra,Adv.
For M/s. Khaitan & Co.,Advs.

Mr. G. Balaji,Adv.
Ms. Mahalakshmi Pavani,Adv.
For M/s. Mahalakshmi Balaji & Co.,Advs.

Mr. Anil Kumar Tandale,Adv(Not present)
Ms. Kaveeta Wadia,Adv.(Not present)

Ms. Swati Sinha,Adv.
Ms. Manisha Ambwani,Adv.
Mr. E.C. Agrawala,Adv.(Not present)

Mr. G.N. Reddy,Adv.(Not present)

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Mr. Y. Raja Gopala Rao,Adv.
Mr. Hitendra Nath Rath,Adv.

Mr. Pratap Venugopal,Adv.
For M/s. K.J. John & Co.,Advs.

Mr. R. Setis Kumar,Adv.
Mr. Parivesh Singh,Adv.
Ms. Shiva Kumar,Adv.

Mr. Naresh Kumar, Adv. (Not present)

Mr. Anil Kumar Mishra-I, Adv. (Not present)

Mr. Harshvardhan Jha, Adv.

Mr. M.P. Jha, Adv. (Not present)

UPON hearing counsel the Court made the following
O R D E R

I.A.No.121 of 2013 in Transfer Petition (C) No.749 of 2009 is allowed in terms of the signed order.

| (Sarita Purohit) | | (Sneh Bala Mehra) | |
| Court Master | | Assistant Registrar | |

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A.NO.121 OF 2013
(For direction)
IN
TRANSFER PETITION (C) NO.749 OF 2013

UNION OF INDIA & ORS. ... PETITIONERS

VS.

G.S.G.BUILDERS & INFRASTR.LTD.& ORS. ... RESPONDENTS

O R D E R

It has been submitted by the learned counsel appearing for the petitioners that Transfer Petition No.749 of 2009 has been incorrectly listed before this Court along with other connected matters which have been transferred from the High Court of Judicature of Madras to the High Court of Delhi. In view of this, the order dated 11th April, 2011 passed by this Court in Transfer Petition No.236 of 2007 and batch is recalled only in respect of Transfer Petition 749 of 2009. The transfer petition is de-linked from the batch and restored to its original number. The matter is remitted back to the High Court of Judicature of Madras.

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I.A.No.121 of 2013 in Transfer Petition (C)No.749 of 2009 is allowed accordingly.

.....J.
[ANIL R. DAVE]

New Delhi;
10th March, 2014.

.....J.
[SHIVA KIRTI SINGH]